

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4109

ANSWERED ON:19.12.2011

VIOLATIONS OF LABOUR LAWS

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**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has taken note of several labour laws being violated with impunity for want of monitoring system in the country;
- (b) if so, the reaction of the Government thereto;
- (c) the details of multinational companies found to be involved in indulging unfair labour practices during the last three years and the current year alongwith the action taken against such erring companies; and
- (d) the measures taken by the Government to check exploitation of labourers and also for the welfare of employees?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a) & (b): Under the Indian Constitution, labour falls under the Concurrent list. As per this scheme, both the Central and the State Governments are empowered to enact Labour Laws. These enactments are enforced by the Central and State Labour Departments in their sphere of jurisdiction. The office of the Chief Labour Commissioner (Central) monitors the enforcement of various Labour Laws by conducting regular and vigorous inspections in the establishments falling in the Central Sphere and takes action against the employer found violating the provisions of various Labour Laws. Similarly, the Labour Departments of the State Governments monitor and enforce various Labour Laws in the establishments falling under State Sphere.
- (c): The State Governments are the appropriate Government under the Labour Laws in respect of multinational companies. As such, the details of multinational companies found to be involved in indulging unfair labour practices is not centrally maintained.
- (d): The labour laws have adequate provisions to check exploitation of labourers and also for the welfare of employees.